## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

M.A. No.4585/2002 IN D. No.4605/2002

This the 25th day of November, 2002 HON'BLE SHRI M.P. SINGH, MEMBER(A)

- 1. R.A. Patel, Junior Telecom Officer,
- 2. Ram Swaroop, Lieneman
- 3. Newa Lal, Telecom. Tech. Assistant.
- 4. Kamlesh Kumar Mishra, Regular Mazdoor
- 5. Ram Sahiwan Patel, Regular Mazdoor
- 6. Shankar Lal, Regular Mazdoor posted at Telephone Exchange Saraon, District Allahabad.
- 7. Indraject, Phone Mechanic
- 8. Awadh Rai, Phone Mechanic
- 9. Hans Chandra, Phone Mechanic
- 10. Baladeen, Regular Mazdoor,
- 12. Anoop Kumar, Regular Mazdoor
  Post at Telephone Exchange
  Karchana, District Allahabad.
- 13. Raja Ram, Phone Machanic, posted at Jasara Exchange.
- 14. B.B. Singh, Junior Telecom Officer
- 15. Madho Prasad, Phone Mechanic posted at Ghoorpur

and posted at Telephone Exchange, Ghoorpur, District

(By Advocate : Shri B.R. Singth)

Allahabed.

.... Applicants

- Union of India, Ministry of Communication Department of Communication, Department of Telecommunication, Sanchar Bhawa, New Delhi through its Secretary.
- Chief General Manager, Telecommunication and U.P. East Circle Lucknow.
- General Manager Telecommunication District Allahabad.

....Respondents

## ORDER (ORAL)

MA 4585/2002 has been filed by the applicants for joining together in a single petition. MA 4585/2002 is allowed.

- 2. By filing this OA, the applicants, fifteen in number, are claiming the following reliefs:-
  - "i) to issue an order in the nature of mandamus directing respondents to pay the applicants House Rent Allowance at B.II city rate w.e.f. 1.2.2000.
  - to issue an order in the nature of mandamus directing respondents to pay arrears of House Rent Allowance to the applicants with interest of 18%.
- 3. The brief facts of the case are that the applicants are working as Junior Telecom Officer, Lineman, Telecom Tech. Officer, regular Mazdoor, Phone Mechanic etc. at various places in the District Allahabad. Their grievance is that their counter-parts working in the Department of Posts at various places near Allahabad including Karchhana have been granted House Rent Allowance at 8.II city rate (Annex-1) whereas the applicants, who are working in the Telecommunication Department have been denied the same. The applicants have submitted their representations to the Respondents (Annexure A6 and Annexure A6A), but the same have not yet been disposed of by the respondents.
- 4. In the carcumstances, I feel that the ends of justice will be dully met, if the respondents are directed, even without issuing notices to them, to dispose of their representations within a period of two months from the date of receipt of a certified copy of the present order by passing a reasoned, speaking and detailed order. I do so accordingly.
- 5. The present OA is disposed of in the afforestated terms.

(M.P. Singh)
Member (A)

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